

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.17
I.A. No.289/2024 in
C.P. (IB) No. 11/BB/2022

IN THE MATTER OF:

M/s. Sunstar Hotels and Estates Pvt. Ltd. ... Petitioner
Vs.
M/s. McDowell Holdings Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant in IA 289/2024 : Ms. Neha

ORDER

I.A. No.289/2024

1. Heard the Ld. Counsel for the Applicant/RP.
2. Issue Notice to the Respondents. Registry is directed to prepare the notice and the Ld. Counsel for the Applicant is permitted to collect the notice and serve it personally on the Respondents along with Application and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within one week.
3. A period of two weeks' time is granted to the Respondents for filing reply from the date of receipt of notice and one week for filing rejoinder by the Applicant, if any, thereto from the date of receipt of copy of reply.
4. List the matter on **22.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)